

COURT-I

**BEFORE THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

Appeal No. 268 of 2013 & IA-359 of 2013

And

Appeal No. 200 of 2013 & IA-279 of 2013 & I.A. 94 of 2014

Dated : 25th September, 2014

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

Appeal No. 268 of 2013 & IA-359 of 2013

**The Electricity Deptt. Andaman & Nicobar Islands ... Appellant (s)
Versus**

M/s Suryachakra Power Corporation Ltd. & Anr. ... Respondent (s)

**Counsel for the Appellant(s): Mr. Rakesh Khanna, Sr. Adv.
Ms. Ruchi Sindhwani
Ms. Megha Bharana
Ms. Bandana Shukla**

**Counsel for the Respondent(s): Mr. Rohit Rao for R-1
Mr. Varun Pathak
Mr. Anish Garg (Rep.) for R-2**

Appeal No. 200 of 2013 & IA-279 of 2013

**M/s Suryachakra Power Corporation Ltd. & Anr. ... Appellant (s)
Versus**

The Electricity Deptt. Andaman & Nicobar Islands ... Respondent (s)

Counsel for the Appellant(s): Mr. Rohit Rao

**Counsel for the Respondent(s): Mr. Rakesh Khanna, Sr. Adv.
Ms. Ruchi Sindhwani
Ms. Megha Bharana
Ms. Megha Bandana**

**Mr. Varun Pathak for 2
Mr. Anish Garg(Rep.) for JERC**

Contd.....2.

(2)

ORDER

We have heard the learned counsel for the parties and Written Submissions have been filed by both the parties.

Judgment is Reserved. It is open to the learned counsel for the parties to file the additional Written Notes after serving copy on the other side.

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

Ts/kt